



കേരള സർക്കാർ
Government of Kerala
2017



Regn. No. KERBIL/2012/45073
dated 5-9-2012 with RNI
Reg. No. KL/TV(N)/634/2015-17

കേരള ഗസറ്റ് KERALA GAZETTE

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്
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PART I

Notifications and Orders issued by the Government

**Labour and Skills Department
Labour and Skills (A)**

ORDERS

(1)

G.O. (Rt.) No. 675/2017/LBR.

Thiruvananthapuram, 26th May 2017.

Whereas, the Government are of opinion that an industrial dispute exists between Sri Praveen Kumar, Managing Director, Anantheswara Motors Private Ltd., Thattamala P. O., Kollam-691 020 and the workmen of the above referred establishment represented by Shri T. Venugopal, General Secretary, Kollam District Motor & Mechanical Workers Union, CITU Bhavan, Kollam-13 in respect of matters mentioned in the annexure to this order ;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10 (1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Kollam. The Labour Court will pass the award within a period of three months.

ANNEXURE

Whether the denial of employment to Sri V. Radhakrishnan, washing employee by the management of Anantheswara Motors Private Ltd., Pallimukku, Kollam is justifiable or not ?
If not what relief the worker is entitled to ?

(2)

G.O. (Rt.) No. 676/2017/LBR.

Thiruvananthapuram, 26th May 2017.

Whereas, the Government are of opinion that an industrial dispute exists between Sri Thyagarajan, Managing Director, Raj Residency, Kalluvathukkal, Kollam and the workman of the above referred establishment Sri Sunil, K., Pankajasadhanam, Bhoothakulam P. O., Paravur, Kollam in respect of matters mentioned in the annexure to this order ;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10 (1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Kollam. The Labour Court will pass the award within a period of three months.

ANNEXURE

Whether the denial of employment to Mr. K. Sunil, Electrician by the management of the Raj Residency, Kalluvathukkal, Kollam is justifiable or not ? If not, what relief the worker is entitled to ?

(3)

G.O. (Rt.) No. 678/2017/LBR.

Thiruvananthapuram, 26th May 2017.

Whereas, the Government are of opinion that an industrial dispute exists between Sri A. Abdul Salam, Chairman & Managing Trustee, Quilon Medical Trust, Travancore Medical College Hospital (Medicity), Mailappur, Umayanalloor P. O., Kollam and the workmen of the above referred establishment represented by the General Secretary, Private Hospital Employees Association of Kerala (INTUC), Mundakkal, Kollam in respect of matters mentioned in the annexure to this order ;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication ;

Now, therefore, in exercise of the powers conferred by Section 10 (1)(d) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Industrial Tribunal, Kollam. The Industrial Tribunal will pass the award within a period of three months.

ANNEXURE

Whether the demand of Union for bonus to the workers for the year 2015-2016 is sustainable. If sustainable what is the quantum of bonus admissible to the workers for the year 2015-2016 ?

(4)

G.O. (Rt.) No. 679/2017/LBR.

Thiruvananthapuram, 26th May 2017.

Whereas, the Government are of opinion that an industrial dispute exists between the Administrator, St. Augustine's Hospital, 66th Mile P. O. (Spring Valley), Kumaly and the workman of the above referred establishment Sri N. K. Vijayan s/o Narayanan, Kochucharuvil (H), K. Chappath P. O., Porikanni in respect of matters mentioned in the annexure to this order ;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication ;

Now, therefore, in exercise of the powers conferred by Section 10 (1)(d) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Industrial Tribunal, Idukki (Peermade). The Industrial Tribunal will pass the award within a period of three months.

ANNEXURE

Whether the denial of employment to Sri N. K. Vijayan s/o Narayanan, Kochucharuvil by the management of St. Augustine's Hospital, Spring Valley P. O. is justifiable ? If not what relief he is entitled to ?

(5)

G.O. (Rt.) No. 680/2017/LBR.

Thiruvananthapuram, 26th May 2017.

Whereas, the Government are of opinion that an industrial dispute exists between Sri Sugathan, Randuparayil, Komanabhadram, Ambalapuzha, Alappuzha District-688 561 and the workman of the above referred establishment (1) Sri K. Sathyan, Rajiv Gandhi Memorial Colony, Vechoor P. O., Vaikom, Kottayam District-686 144, (2) Sri Pavanan, Puliyakkasherill, Thalayazham, Vaikom, Kottayam District in respect of matters mentioned in the annexure to this order ;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication ;

Now, therefore, in exercise of the powers conferred by Section 10 (1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Ernakulam. The Labour Court will pass the award within a period of three months.

ANNEXURE

(1) Whether the denial of employment to Sri K. Sathyan and Sri P. Pavanan by the employer, Sri Sugathan is justifiable ? (2) If not what relief the workers are entitled to ? (3) Whether the denial of agreed wages to the workmen is justifiable or not ?

By order of the Governor,

GOPAL, V.S.,
Deputy Secretary to Government.